

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**STARRED QUESTION NO. †*504
TO BE ANSWERED ON 03.04.2018**

WELFARE OF SCs

**†*504. SHRI RATTAN LAL KATARIA:
ADV. NARENDRA KESHAV SAWAIKAR:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has issued any guidelines for the proper implementation of its various schemes being implemented for the welfare of Scheduled Castes (SCs) and if so, the details thereof;
- (b) the details of monitoring device adopted/measures undertaken by the Government to ensure proper/effective implementation of the schemes by various State Governments;
- (c) whether a large number of people belonging to SC category are living below the poverty line and do not possess any assets;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government for developing a balanced and egalitarian society in India?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(SHRI THAAWARCHAND GEHLOT)**

(a) to (e): A Statement is laid on the Table of the House.

Statement for answer to part (a) to (e) of the Lok Sabha Starred Question No. 504 for answer on 03-04-2018 raised by Shri Rattan Lal Kataria and Adv. Narendra Keshav Sawaikar regarding "Welfare of SCs"

(a): NITI Aayog has issued guidelines for the implementation of various schemes being implemented for the welfare of Scheduled Castes. The details of the important guidelines issued by NITI Aayog are as follows:

1. Percentage of earmarking should not be less than 50% of the population or as decided by the Task Force, or actuals whichever is higher. Ministry/Department allocating funds for SCs at higher percentages shall maintain existing percentages.
2. All the Ministries/Departments which earmark the funds in the range of 0-15% for Scheduled Caste Sub Plan (SCSP) should earmark at least minimum of 8.3% for the welfare of Scheduled Castes schemes.
3. Ministries/Departments which have direct or indirect bearing on the welfare of SCs in the country, but remain outside the purview of Allocation for Welfare of Scheduled Castes (AWSC) should earmark funds to the extent of atleast 50% of population proportion of SCs.
4. Ministries/Departments which are earmarking funds in proportion to the population of SCs as per 2001 Census or closer to that should earmark fund in proportion to population of SCs as per 2011 Census.
5. State-wise distribution of allocation under various Centrally Sponsored Schemes by Central Ministries/Departments, especially under beneficiary oriented schemes should be done in proportion to population for SCs in the respective States/UTs.
6. Monitoring should be both outcome and output based and through dashboard.

(b): The Ministry of Social Justice and Empowerment has developed an online-web portal (e-utthaan.gov.in) for the financial, physical and outcome indicators in which all the Central Sector/Centrally Sponsored schemes under the Allocation for Welfare of Scheduled Castes (AWSC) are monitored from the year 2017-18. The financial progress made by the Department/Ministry is linked with Public Financial Management System (PFMS) and for physical progress, the Nodal Officers of the concerned Department/Ministry have been provided user-ID & password for uploading the information directly in the portal.

(c) & (d): As per the estimates provided by the NITI Aayog, the percentage of SC population below poverty line in rural and urban areas during 2011-12 was 31.5% and 21.7% respectively.

(e): The Government is implementing various socio economic and educational development programmes to ensure balanced development and create egalitarian society. In order to promote welfare schemes for the empowerment of scheduled caste beneficiaries, the budgetary resources under the AWSC for the year 2017-18 has been fixed at Rs. 52392.55 crore which is 35% higher as compared to the previous year. During the year 2018-19, the Budget Estimate under the component has been fixed at Rs. 56618.50 crore. The higher allocation under AWSC and its monitoring which includes outcome of the various schemes for the welfare of Scheduled Castes ensures overall development of the target population in the country.